

THE ASSAM JUTE (CONTROL OF PRICES) (REPEALING) BILL, 2022

A BILL

to repeal the Assam Jute (Control of Prices) Act, 1950.

Preamble	Whereas it is expedient to repeal the Assam Jute (Control of Prices) Act, 1950;	Assam Act No. XV of 1950
	It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-	
Short title, extent and commencement	1. (1) This Act may be called the Assam Jute (Control of Prices) (Repealing) Act, 2022. (2) It shall have the like extent as the principal Act. (3) It shall come into force at once.	
Repeal and savings	2. (1) The Assam Jute (Control of Prices) Act, 1950 is hereby repealed. (2) Notwithstanding such repeal of the Act under subsection (1) above, anything done or action taken or any right, title, obligation, or liability already acquired, accrued, or incurred or any remedy or proceeding in respect of any such right, title, obligation, or liability or penalty, claim or demand etc. already enforced under the Act, so repealed before the date of commencement of this Act, shall be deemed to have been done or taken under the repealed Act.	Assam Act No. XV of 1950

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CHECKED BY
LEGISLATIVE DEPARTMENT
ON 14.12.2022

STATEMENT OF OBJECTS AND REASONS

The Bill namely "*The Assam Jute (Control of Prices) Repealing Bill, 2022*" seeks to repeal the Assam Jute (Control of Prices) Act, 1950.

To improve '*Ease of Living*' and '*Ease of Doing Business*', the Department for Promotion of Industry and Internal Trade (DPIIT), Government of India has decided to reduce the Regulatory Compliance Burden on Citizens and Businesses.

The Assam Jute (Control of Prices) Act, 1950 is not relevant in the present day scenario from business point of view. It is an obsolete Act at present. As a part of reducing compliance burden initiative of Government of India; Industries, Commerce and Public Enterprise Department has proposed to repeal the Assam Jute (Control of Prices) Act, 1950 by introducing "*The Assam Jute (Control of Prices) Repealing Bill, 2022*".

Hence, the Bill.



(Shri Bimal Borah)
Minister-in-charge
Industries, Commerce & PE Department, Assam



(Shri Hemen Das)
Principal Secretary
Assam Legislative Assembly

FINANCIAL MEMORANDUM

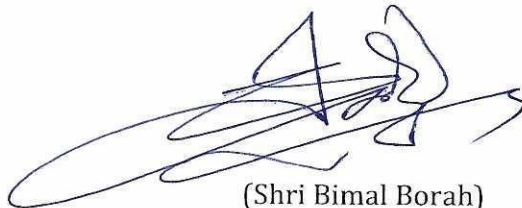
There is no financial involvement in the proposed Bill.



(Shri Bimal Borah)
Minister-in-charge
Industries, Commerce & PE Department, Assam

MEMORANDUM OF DELEGATED LEGISLATION

There is no delegation of legislative powers to the executive in the proposed Bill.



(Shri Bimal Borah)
Minister-in-charge
Industries, Commerce & PE Department, Assam